

SHRI S. M. BANERJEE : Let it be laid on the Table of the House.

SHRI VIDYA CHARAN SHUKLA : We have no objection.

SHRI S. M. BANERJEE : Let it be laid on the Table unless the Minister asks for protection saying that it is in the public interest not to lay it on the Table. They have refused the judicial inquiry ; so, let us know that the witnesses have said.

SHRI VIDYA CHARAN SHUKLA : I have not refused it. We can even place it in the Library of Parliament. There is no objection.....(Interruption). But this is not normally done. If you ask, we will do it ; we can make it available to Members.

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, आप आदेश दीजिए न ? उसमें फर्क क्या यह मैं बतलाता हूँ । फर्क यह है कि सदन के पटल पर रखने से अखबार वाले उसको प्रकाशित कर सकते हैं वरना नहीं कर पायेंगे । इसलिए वह आवश्यक है ।

SHRI S. M. BANERJEE : That is exactly what we want. We want to initiate a discussion.

श्री क० ना० तिवारी (बेतिया) : अध्यक्ष महोदय, कल शुगर डिबेट चल रही थी...

MR. SPEAKER : We are in the midst of the Indraprastha inquiry. Why do you bring in sugar ?

SHRI HEM BARUA (Mangaldai) : The Minister says that he does not have any objection to placing all the evidence of the witnesses provided he gets your permission. You can just give him the permission.

MR. SPEAKER : I do not object, but the Minister must take upon himself to lay it. It should not be left to the discretion of the Speaker. I will be very happy if it is laid.

SHRI M. L. SONDHI (New Delhi) : The Minister is fighting shy of it.

SHRI HEM BARUA : Is he going to place it on the Table of the House ?

MR. SPEAKER : I do not know. Secretary.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : निर्णय क्या हुआ इस पर ?

MR. SPEAKER : That is over now. No more discussion on that.

RE : BUSINESS OF THE HOUSE

श्री क० ना० तिवारी (बेतिया) अध्यक्ष महोदय, शुगर के सम्बन्ध में मैं कहना चाहता था...

MR. SPEAKER : For every debate we have been taking twice the time allotted for it, whether it is famine or floods or even sugar. Such a sweet thing as sugar has taken such a long time, I thought, hon. Members would make some points which are useful. Hon. Members must place before Government some points. But now I am afraid of giving these debates. It is not in my hands. The Business Advisory Committee of the House decides these issues and yesterday the Business Advisory Committee has said that foreign affairs debate will be taken up, planning debate will be taken up, the steel report will be taken up and border defence will be taken up. These are the discussions which are coming before the House before we adjourn. We have only two weeks before we adjourn. So, I do not know when sugar can be taken up. I cannot say anything about it. When the Business Advisory Committee meets again, it will take a decision.

श्री क० ना० तिवारी : मिलें नहीं चल रही हैं...

श्री विभूति मिश्र (मोतीहारी) : अध्यक्ष महोदय, जितनी बातें आपने बतलाई सबसे इम्पॉर्टेंट यह शुगर का मामला है । यह किसान से सम्बन्ध रखता है...

अध्यक्ष महोदय : ठीक है, मैं भी किसान हूँ ।

श्री विभूति मिश्र : फारेन अफेयर्स पर ब्रेट नहीं होगी तो हमारा राज्य नहीं उलटने ला है कुछ हमारा उससे नहीं होने वाला है । लेकिन इससे किसान को चार पैसे मिलने वाले हैं । इसलिए इसको जरूर इसमें शान मिलना चाहिए ।

MR. SPEAKER : You tell that to the Business Advisory Committee. I will welcome it.

18 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 25th November, 1968, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

MOTION

"That this House concurs in the recommendation of the Lok Sabha that a committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted for the purpose set out in the motion adopted by the Lok Sabha at its sitting held on the 30th August, 1968 and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect in accordance with the system of proportional representation by means of the single transferable vote and by secret ballot, ten members from among the Members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Thursday, the 5th December, 1968 the Chairman declared the following members of the Rajya Sabha to be duly elected to be said Committee :

1. Shri Dayaldas Kuree
2. Shri B. T. Kemparaj
3. Shri Ganeshi Lal Chaudhary

4. Shri K. S. Chavda
5. Shri B. D. Khobragade
6. Shri Neki Ram
7. Shri E. M. Sangma
8. Shri M. V. Bhadram
9. Shri Man Singh Verma
10. Shri Lokanath Misra.

PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 12th November, 1968 :—

- (1) The Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968
- (2) The Central Industrial Security Force Bill, 1968.

12.20 hrs.

DELHI RENT CONTROL (AMENDMENT) BILL

(i) Report of Joint Committee

श्री महाराज सिंह भारती : (मेरठ) : अध्यक्ष महोदय, मैं दिल्ली किराया नियंत्रण अधिनियम, 1958 में आगे संशोधन करने वाले विधेयक सम्बन्धी संयुक्त समिति के प्रतिवेदन की एक प्रति सभा-पटल पर रखता हूँ ।

(ii) Evidence

श्री महाराज सिंह भारती : अध्यक्ष महोदय, मैं दिल्ली किराया नियंत्रण अधिनियम, 1958 में आगे संशोधन करने वाले विधेयक सम्बन्धी संयुक्त समिति के समक्ष दिये गये साक्ष्य की एक प्रति सभा-पटल पर रखता हूँ ।

12.21 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Government Business in this House during